No. RJ-1/Regular/414/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** has issued the following directions :

"The mattes need not be mentioned for continuation of interim / ad-interim relief, already granted, and that the interim / ad-interim relief granted earlier, shall stand continued automatically till the next date, in the case of :

1) Non-availability of the Court for judicial work ;
2) In matters cancelled from the Board ;
3) In matters which are not called out, though listed ;
4) When the Board is discharged, due to paucity of time; and
5) In case, the matters are not shown on the Board on the scheduled dates.

High Court, Appellate Side, Bombay.	)	By Order,
	)	
	)	Sd/-
	)	(V. R. Kachare)
Date : 21 November 2022	)	Registrar (Judl-I)